Statement -V

Central Assistance released under the Scheme of upgradation of merit of SC students during last three years

Sl.No.	States / Union Territories	2012-13	2013-14	2014-15
1.	Andhra Pradesh	0	225.79	0
2.	Assam	3.45	0	0
3.	Chhattisgarh	10.94	0	19.42
4.	Gujarat	8.09	35.64	0
5.	Haryana	9.60	6.50	7.25
6.	Himachal Pradesh	0.30	2.00	2.25
7.	Karnataka	23.70	39.05	0
8.	Kerala	6.00	9.97	5.87
9.	Madhya Pradesh	58.80	96.56	99.18
10.	Nagaland	12.00	0	0
11.	Punjab	4.05	0	0
12.	Rajasthan	11.79	6.40	14.99
13.	Sikkim	3.00	6.61	9.39
14.	Tripura	3.00	4.91	15.82
15.	Uttar Pradesh	39.71	0	98.67
16.	Uttarakhand	2.55	5.00	5.00
17.	Daman and Diu	0	0	8.00
	TOTAL	196.98	438.43	285.84

Venture capital fund for Scheduled Castes

861. SHRI BHUPENDER YADAV: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has launched a Venture Capital Fund Scheme to

promote entrepreneurship among Scheduled Castes, if so, objectives and scope of the Scheme; and

(b) the details of steps for operationalizing the Venture Capital Fund Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA) : (a) Yes Sir, the Government had launched on 16.01.2015 the Venture Capital Fund for Scheduled Castes. The objective and scope of the fund are given in the Statement (*See* below).

(b) The fund has been operationalised *w.e.f.* 16.01.2015 and the IFCI Ltd. is the Nodal Agency to operate it.

Statement

The objective and scope of the "Venture Capital Fund for Scheduled Castes"

Objective:

- It is a Social Sector Initiative to be implemented nationally in order to promote entrepreneurship among the scheduled caste population in India.
- Promote entrepreneurship amongst the Scheduled Castes who are oriented toward innovation and growth technologies.
- To provide concessional finance to the scheduled caste entrepreneurs who will create wealth and value for society and at the same time will promote profitable businesses. The assets so created will also create forward/backward linkage. It will further create chain effect in the locality.
- To increase financial inclusion for SC entrepreneurs and to motivate them for further growth of SC communities.
- To develop SC entrepreneurs economically.
- To enhance direct and indirect employment generation for SC population in India.

Eligibility Criteria:

- The projects being set up in manufacturing and services sector ensuring asset creation out of the funds;
- While selecting SC entrepreneurs, women SC entrepreneurs would be preferred;

- Companies having at least 60% stake holding by SC entrepreneurs for the past 12 months with management control;
- SC promoters shall not dilute their stake below 60% in the company during the tenure of the investment. A prior written approval need to be taken for dilution during any strategic investments, buyouts etc.
- The companies applying for assistance of more than ₹ 5 Crore shall be appraised by the banks/FIs.
- For Companies with sanctioned assistance of above ₹ 5 Crore the money released by the trust/ fund manger would be in proportion to the loan tranche by the bank.

Social and educational status of poor people

†862. SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has some specific information about the social and educational status of the poor people; and

(b) whether Government has any plan for any survey of the social and educational condition of the poor people so that specific information may be obtained about the poor people as in the case of the Muslim community by constituting Sachar Committee?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL) : (a) No such authentic/specific data/ information is available.

(b) At present, there is no such proposal under consideration.

Physically handicapped welfare organisation of Karnataka

863. SHRI B.K. HARIPRASAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of schemes of grant-in-aid available for various categories of social organizations and physically handicapped welfare organisation;

(b) the total allocation for these schemes and guidelines thereof;

† Original notice of the question was received in Hindi.